

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH
O.A. No.267/06**

Tuesday this the 22nd day of August, 2006.

CORAM:

**HON'BLE MR. K.B.S. RAJAN, JUDICIAL MEMBER
HON'BLE MR. N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

P.K.Ramakrishnan,
S/o Narayanan, Topass,
Commander of Yard,
Naval Ship Repair Yard, Kochi-04,
Residing at Valavil House,
Maruvanthuruthu P.O., Vaikom. Applicant

(By Advocate Shri Subhash Cyriac)

vs.

1. Union of India, represented by Secretary, Government of India, Ministry of Defence, New Delhi.
2. Flag Officer, Commanding-in-Chief, Southern Naval Command, Naval Base, Kochi.
3. Commodore Superintendent, Naval Ship Repair Yard, Kochi. Respondents

(By Advocate Shri TPM Ibrahim Khan, SCGSC)

The application having been heard on 22.8.2006 the Tribunal on the same day delivered the following:

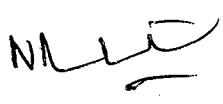
ORDER

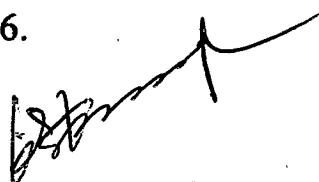
HON'BLE MR. K.B.S. RAJAN, JUDICIAL MEMBER

Vide order dated 3.8.06 time was granted to file rejoinder and the case was posted for 10.8.06. On that day, neither the applicant was represented nor rejoinder filed. Again the case was listed on 18.8.06 and on that day also, there was no representation of the parties. Today even on the second call, none appears

on behalf of the applicant. It appears that the applicant is not interested to prosecute the O.A. Hence, the same is dismissed for default and for non-prosecution

Dated the 22nd August, 2006.


N.RAMAKRISHNAN
ADMINISTRATIVE MEMBER


K.B.S.RAJAN
JUDICIAL MEMBER

Rv